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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Original Application No: 1373 of 1993

S.N.Mishra Applicants.

Versus

Union of India & ors. Respondents.

Hon'ble Mr. A.K.Sinha, Member-Judicial

In this case, the applicant has prayed for a direction to quash the impugned order of transfer dated 9.7.1993, Annexure-A.

2. In course of argument, the learned counsel submitted that he has already filed his representation before the competent authority for cancellation of his transfer order on certain grounds mentioned in the petition and the said petition is still under consideration and not yet been disposed of. The learned counsel further drew my attention towards Annexure-10 and submitted that on similar ground another co-employee Ramesh Chandra, his transfer has already been cancelled by the respondents and, therefore, he submits that the applicant's transfer should also be cancelled.

3. Considering the submissions, I think this application can be disposed of by giving a direction and accordingly a direction is given to the respondents that the representation of the applicant dtd. 28.7.93 pending with the Telecommunication Engineer Etawah be disposed of in accordance with law within a period of one month from the receipt of the copy of this order and till then the department may not give effect to his transfer.

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4. With this observation, this application
is disposed of.

Let a copy of this order be handed over
to the learned counsel for the applicant.

Ashok Kumar Datta
Member-J

15/9/93

Allahabad Dated: 15.9.93

/jw/